

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25277 of 2013

(Arising out of Order-in-Appeal No. 551/2012 dated 15/10/2012 passed
by the Commissioner of Central Excise (Appeals), Mangalore)

M/s. Raja Industrial Works

Plot No. 16,
Mandli-Kullur Industrial Area,
Shimoga - 577202.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise, Customs and Service Tax,
Mysore Commissionerate,**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore - 570011
Karnataka

Respondent(s)

Appearance:

Mr. M.S. Nagaraja, Advocate,
M/s. T. Rajeswara Sastry & Associates,
#1010, 2nd Floor (Above Corp. Bank),
26th Main, 4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

Mr. P. Gopa Kumar,
Joint Commissioner (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20810 / 2020

Date of Hearing: 02/11/2020

Date of Decision: 02/11/2020

Per : AS PER BENCH

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge

certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **02/11/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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